

ITEM NOS.20+22

COURT NO.13

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 815/2026

ADITHIAN RAJMOHAN NAIR & ORS.

Petitioner(s)

VERSUS

THE UNION OF INDIA & ORS.

Respondent(s)

FOR ADMISSION

WITH

Writ Petition(s)(Civil) No(s). 810/2026
FOR ADMISSION

Date : 08-07-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.V. VISWANATHAN
HON'BLE MR. JUSTICE ALOK ARADHE
(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) Mr. Raj Kishor Choudhary, AOR
Mr. Vineet Jindal, Adv.
Mr. Shakeel Ahmed, Adv.
Mr. Waseem Akhtar Khan, Adv.
Ms. Urvashi, Adv.
Ms. Shalini Tripathi, Adv.
Mr. Vikram Patralekh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Heard Mr. Raj Kishore Chaudhary, learned counsel for the petitioner(s).
2. Learned counsel for the petitioner(s) has a limited grievance. Drawing attention to page 35 (pdf 45) of the paper book, clause 18 of Annexure P-3 which is the Assessment Scheme for declaration of results of CBSE class 12th in GCC/West Asian

countries dated 27.03.2026, learned counsel submits that they should also be given the opportunity to take the exam. Learned counsel submits that for the compartmental candidates examination have been notified from 28.07.2026.

3. Let the copy of these petitions be served to Mr.Tushar Mehta, learned Solicitor General for India

4. Let notice be issued to the respondent(s).

5. Dasti, in addition, is permitted.

6. List on 14th July, 2026.

(NIRMALA NEGI)
ASTT. REGISTRAR-cum-PS

(MANOJ KUMAR)
COURT MASTER (NSH)